

leadership and wise guidance of the chief CIA agent here in the US embassy getting all sorts of guidance. I want to know whether the Government of India has taken a decision. I am happy that the Minister of State for Home Affairs is here. Let him listen. After all, he is one of the two Ministers of State in the Home Ministry. I am referring to a matter which is entirely a matter concerning the Home Ministry. A known CIA agent is moving about the country with a view to sabotaging everything and creating conditions for disaffection in the country through communal riots and other activities, namely, Mr. Peter Burleigh, political officer in the US consulate in Calcutta. So, if this is the position, and if the US Ambassador is still refusing to transfer this man, what happens? The Government of India have said that before the Government of India declares him *persona non-grate* he should be transferred from this place. If that has not been done by the Ambassador, I would request the Minister, through you—he is not listening and has not listened at all—to note the feelings of the House and take suitable action and see that this man, Mr. Peter Burleigh, CIA agent, is arrested immediately. They are arresting so many people despite the Supreme Court ruling, people are not released; thousands are in jail. He is going free in this country. There should be no discrimination in favour of foreigners. He is moving throughout the country. Why has he not been arrested? I want an assurance from the Government. Kindly direct the Minister to make a statement tomorrow. It is a very serious matter. I am reading from the newspaper. I want an assurance from the Government, more about him and he will bear me out, that this officer is moving throughout the country though his office is in Calcutta. He should be arrested or kicked out from this country.

(iii) Purchase of Planes by India Airlines

MR. DEPUTY-SPEAKER: We shall now take up the next item . . .

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have written to the Speaker and he said it would come . . .

MR. DEPUTY-SPEAKER: You have written to the Speaker. I have no doubt about it. It seems the Speaker has permitted only these two to be raised.

SHRI JYOTIRMOY BOSU: Rules 377 is quite clear; it is a question of drawing attention to a very important issue.

MR. DEPUTY-SPEAKER: You need the consent of the Speaker.

SHRI JYOTIRMOY BOSU: You can give the consent now. Why do you want to withhold consent? It is about the purchase of Boeing planes.

MR. DEPUTY-SPEAKER: Do not be too sure that your question may not come up tomorrow or the day after. But it is not a healthy thing. You have given prior notice to the Secretary. That has been considered by the Speaker. After taking everything into consideration, he has seen it fit to permit these two. It is not a healthy thing for a person in the Chair, off the cuff, *ad hoc*, to give a decision or permission. I assure you that this will be conveyed to the Speaker, your strong feelings. Please do not insist.

SHRI JYOTIRMOY BOSU: I would insist. I would like to raise the matter now because it is a very important matter.

MR. DEPUTY-SPEAKER: There are two things; kindly sit down.

SHRI JYOTIRMOY BOSU: In course of time.

MR. DEPUTY-SPEAKER: I am on my legs.

SHRI JYOTIRMOY BOSU: So am I.

MR. DEPUTY-SPEAKER: The rule is clear that when the Speaker is on his legs

[Mr. Deputy-Speaker]

the Member should resume his seat; both of us cannot speak. I am pointing out to you the rules. It is not a healthy thing for anybody in the Chair . . .

SHRI JYOTIRMOY BOSU : You have said that thing.

MR. DEPUTY-SPEAKER : Your motion, your very strong feelings, and the fact that you have drawn my attention in the house would be conveyed to the Speaker. That would be enough. Please do not compel me.

SHRI JYOTIRMOY BOSU : I have given prior notice. It cannot be arbitrarily decided. A very powerful Boeing Lobby is working in the country. The Fifth Five Year Plan of the Indian Airlines has been published but it has not been distributed to Members of Parliament because the Boeing Lobby does not want it to be distributed. There are officials in the Airlines, Civil Aviation Directorate and the Tourism and Civil Aviation Ministry who are connected with the Boeing Lobby and who are withholding that. It is a serious strain on the country's resources. How on earth can such a thing be withheld from Parliament? I want a reply from the Minister, because it involves Rs. 175 crores foreign exchange which the Americans want to plunder from this country. It is a very serious matter. I want a statement from the Government in this regard.

MR. DEPUTY-SPEAKER : I treat this as Zero hour. So he has raised it during the Zero hour.

AN HON. MEMBER : Has it been recorded?

MR. DEPUTY-SPEAKER : Of course it has been recorded.

(Interruptions).

MR. DEPUTY-SPEAKER : I think there has been a little misunderstanding.

I have not said that it should not be recorded.

I have held that this will not be treated as under 377. But, I have sat down and listened to him.

During the Zero Hour sometimes Members raise certain things without prior notice. I am prepared to treat it like that. Since you are worried about it, I think it would have been much better if you had waited for the Minister's reply—the Minister cannot obviously give a reply because he is not aware of this. I have to treat this as during zero hour. He raised it and since he has done it, it should be on record.

SHRI JYOTIRMOY BOSU : The question is that for the Fifth Five Year Plan, for the first time as we hear, this Government is going to spend Rs. 175 crores in foreign exchange. Every pie has been paid in foreign exchange for what we buy from the foreign countries. Now, the American Boeing lobby is working in this country to sabotage the whole thing, so that we may not make our purchases from the world. And in that context, they have published their Fifth Five Year Plan, the Indian Airlines Fifth Five Year Plan Report, which is ready for quite some time. Hundreds of copies are lying ready, but they have not been given to Members of Parliament. Deliberately these are being withheld till the end of this session because the Boeing lobby's interests will be jeopardised. I want you to be kind enough to tell the Government to make a statement in this regard and assure the House that nothing will be done which goes against the interests of the country.

14.17 hrs.

CODE OF CRIMINAL PROCEDURE  
BILL—Contd.

MR. DEPUTY-SPEAKER : We now take up further discussion of the Bill to consolidate and amend the law relating to Criminal Procedure.